

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UNSTARRED QUESTION NO.3322
TO BE ANSWERED ON MONDAY, THE 9TH AUGUST, 2021

Refund Claims

3322. SHRI ASADUDDIN OWAISI:

Will the Minister of FINANCE be pleased to state:

- (a) whether a large number of exporters are awaiting claims for 2019-20 and 2020-21 up to December in respect of merchandise export of India Scheme;
- (b) if so, whether exporters have complained about the slow pace of refunds and refunds on GST credits and if so, the details thereof;
- (c) whether DRI has issued notices to 2000 exporters and from GST authorities for import against advance authorization prior to exports, and
- (d) if so, the steps taken or being taken by Government not to harass exporters and process the refund claims speedily?

ANSWER

MINISTER OF STATE IN THE MINISTER OF FINANCE

(SHRI PANKAJ CHAUDHARY)

- (a) and (b): Under the Merchandise Exports from India Scheme, as on 01.04.2021, Rs.30,525.20 crore and Rs.608.50 crore have been given as incentives to exporters for the years 2019-20 and 2020-21 respectively.
- (c): DRI has issued show cause notices to seventeen (17) exporters during the period 2018-19 to 2021-22 (till 30.06.2021) for irregularities in respect of imports made against Advance Authorizations prior to exports.
- (d): Government has taken a number of measures to process the GST refund claims speedily:
 - (i) The refund process has been fully automated and there is a single disbursement authority.
 - (ii) Time limits have been specified for processing of refund claims.
 - (iii) Bunching of refund claims has been allowed across financial years.
 - (iv) The time period from the date of filing of the refund claim till the date of communication of the deficiencies by the proper officer has been excluded for determining the period of two years specified for filing refund claims.
 - (v) Four special refund drives have been conducted for priority disposal of pending claims.
